

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

18.08.2020

Present Online:

Ms. Trisha Mittal, Ld. Adv. for A1 and A2 through VC.

Sh. Neeraj Gaur, Ld. Adv. for accused persons namely Sona Debnath, Rajesh Bhargava and Santosh Kumar through VC.

Ms. Nidhi Bindra, Ld. Adv. for accused persons namely Sanjeev Gandhi, T R Arya and V K Gupta through VC.

Today, the matter was listed for evidence, however, as per direction of Hon'ble High Court vide Office Order no. 26/DHC/2020 dated 30.7.2020 regular evidence matter shall not be taken through VC. Accordingly, the matter stands adjourned for PE on 14.09.2020.



Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
18.08.2020

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Sh. Ashutosh Gupta, Ld. Adv. for both convict persons through VC.

Ld.Counsel submits that an appeal filed on behalf of both the convict persons before the Hon'ble High Court, has been admitted and accused persons have been granted bail on furnishing personal bond in the sum of Rs.1 lac (one lac) each with one surety in the like amount. Certified copy of the order has been filed along with the application. However, the order has not been received by this court officially so far from the Hon'ble High Court.

In view of the above, the bail granted to the convict persons is extended for another week. Ahlmad is directed to coordinate with the Hon'ble High Court Registry and request that an official order be sent to the court.

Matter is adjourned to 26.08.2020.



Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
18.08.2020